

which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Transport'."

**DEMAND No. 140—CAPITAL OUTLAY ON PORTS**

"That a sum not exceeding Rs. 4,40,00,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Capital Outlay on Ports'."

**DEMAND No. 141—CAPITAL OUTLAY ON ROADS**

"That a sum not exceeding Rs. 12,97,08,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Capital Outlay on Roads'."

**DEMAND No. 142—OTHER CAPITAL OUTLAY OF THE MINISTRY OF TRANSPORT.**

"That a sum not exceeding Rs. 1,95,71,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Other Capital Outlay of the Ministry of Transport'."

3 P.M.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**FORTY SEVENTH REPORT**

**Shri Nageshwar Prasad Sinha** (Hazari-bagh-East) : On behalf of the Chairman of the Committee, I beg to move :

"That this House agrees with the Forty-Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st March, 1956."

The Report has been presented earlier and it has been circulated to the Members of the House with the recommendations contained therein. I hope the House will agree to it.

**Mr. Deputy-Speaker:** The question is :

"That this House agrees with the Forty-Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st March, 1956."

*The motion was adopted.*

**BUSINESS OF THE HOUSE**

**Shri Feroze Gandhi** (Pratapgarh Distt. West cum Rae Bareilly District—East) : Since this Report has been agreed to, may I know whether my Bill will be taken up immediately after Shrimati Renu Chakravarty has finished her speech because Pandit Thakur Das Bhargava is absent?

**Mr. Deputy-Speaker:** Perhaps the hon. Member would be satisfied if he listens to the next announcement.

The House will now take up Private Members' Bills shown in the agenda already circulated to Members. Before I call upon Shri S. V. Ramaswamy to move the motion for introduction of his Bill, I would like to inform the House that the Proceedings of Legislatures (Protection of Publication) Bill by Shri Feroze Gandhi, which at present stands as item No. 31 in the List of Business, will be taken up, in conformity with the past practice, after item No. 8, that is, after the Indian Penal Code (Amendment) Bill by Pandit Thakur Das Bhargava, after which the Bills in category 'B' have been put down.

**ABOLITION OF ADOPTION BILL**

**Shri S. V. Ramaswamy** (Salem) : Sir, I beg to move for leave to introduce a Bill to abolish the system of adoption in India.

**Mr. Deputy-Speaker:** The question is :

"That leave be granted to introduce a Bill to abolish the system of adoption in India."

*The motion was negatived.*

**Shri S. V. Ramaswamy:** rose—